

.IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

**CM-7323-CII of 2019 in
FAO No.3463 of 2011**

Krishna Devi and others

..... Appellants

V/s

Kanwar Bhan and others

..... Respondents

Respondent No. 1: Kanwar Bhan S/o Chandgi Ram Caste Balmiki R/o H.No. 100 Ram Nagar, Balmiki Basti, Tehsil Camp, Panipat. (Driver of offending car bearing regd. no. HR-10-K-6383).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **14.08.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
4th April, 2019.

Ait
4/4/19
Superintendent (Judl.),
For Registrar (Judicial)



Ullas
Jain
gaur